GOVERNMENT OF INDIA EXTERNAL AFFAIRS LOK SABHA

STARRED QUESTION NO:113 ANSWERED ON:21.03.2012 EXTRADITION TREATY WITH BANGLADESH Meghwal Shri Arjun Ram ;Panda Shri Baijayant

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the names of the countries with which India has signed extradition treaty;

(b) whether an extradition treaty has not been signed between India and Bangladesh and if so, the time by which the two countries propose to sign the said treaty along with the details thereof;

(c) whether the Government has faced problems in extradition of notorious criminals from Bangladesh due to the absence of such a treaty;

(d) if so, the details of the efforts made by the Government in this direction so far; and

(e) the number of criminals who have taken refuge in Bangladesh taking advantage of the absence of an extradition treaty not despite demands being made by the Indian Government for their deportation along with the details thereof?

Answer

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA)

(a) to (e) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (E) OF LOK SABHA STARRED QUESTION NO.113 REGARDING `EXTRADITION TREATY WITH BANGLADESH` FOR ANSWER ON 21.03.2012

(a) India has signed Extradition Treaties with a number of countries/regions, namely, Belgium, Nepal, Canada, the Netherlands, UK, Switzerland, Bhutan, Hong Kong, USA, Russia, UAE, Uzbekistan, Spain, Turkey, Mongolia, Germany, Tunisia, Republic of Korea, Oman, France, South Africa, Bahrain, Poland, Ukraine, Bulgaria, Kuwait, Belarus, Mauritius, Portugal, Mexico, Australia, Malaysia, Saudi Arabia, Egypt, Tajikistan, Philippines, Brazil, Iran, Kazakhstan and Indonesia. In addition, India has Extradition Arrangements with Fiji, Italy, Papua New Guinea, Singapore, Sri Lanka, Sweden, Tanzania, Thailand and Peru.

(b) It is the policy of the Government to conclude Extradition Treaties with as many countries as possible to ensure repatriation of fugitive criminals for trial. Negotiations are held through diplomatic channels on the basis of drafts proposed by either side. A draft Extradition Treaty has already been proposed to Bangladesh for their consideration. The matter was also discussed during the visit of the Prime Minister of India to Bangladesh in September 2011.

(c) to (e) The Government of Bangladesh has extended cooperation in addressing our security concerns. The issue of repatriation of notorious criminals has been discussed at various bilateral meetings held between the two countries.